MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 16th August, 2019

S.O. 2953(E).—In exercise of the powers conferred by sub-section (2) of section 1 of the Insolvency and Bankruptcy Code (Amendment) Act, 2019 (26 of 2019), the Central Government hereby appoints the date of publication of this notification in the Official Gazette as the date on which the provisions of the said Act shall come into force.

[F. No. 30/42/2019-Insolvency]
K. V. R. MURTY, Jt. Secy.